

Central Administrative Tribunal  
Principal Bench

Original Application No. 1786 of 2004

New Delhi, this the 27th day of July, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.A. Singh, Member (A)

Shri R.C. Sankhla,  
Senior Departmental Representative,  
Customs, Excise and Service  
Tax Appellate Tribunal,  
West Block No. 2, R.K. Puram,  
New Delhi. ....Applicant

(By Advocate: Shri C. Hari Shankar)

-versus-

1. Union of India through  
Secretary,  
Department of Revenue,  
Ministry of Finance, North Block,  
New Delhi- 110 001. ....Respondent

O R D E R (ORAL)

By Shri Justice V.S. Aggarwal, Chairman:

Learned counsel for applicant states that he may be permitted to withdraw the present Original Application with liberty to take all the legal and factual pleas in the present petition subsequently if the need arises. Allowed, as prayed. Subject to aforesaid, dismissed as withdrawn.

  
(S.A. Singh)

Member (A)

  
(V.S. Aggarwal)  
Chairman